

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-132**  
IB-2884(ND)/2019

**IN THE MATTER OF:**

Euler Hermes Singapore Branch.

Vs.

Sharda Ma Enterprises Pvt. Ltd.

....**OPERATIONAL CREDITOR**

....**CORPORATE DEBTOR**

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 21.01.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/OC : Mr. Preet Pal Singh, Adv. along with Mr. Saurabh Sharma.

For the Respondent/CD :

**ORDER**

Counsel for the Operational Creditor is present. The Registry is directed to issue notice to the Corporate Debtor. The counsel for the Operational Creditor is permitted to serve private notice at Registered Office Address of the Corporate Debtor by all modes and file proof of service along with affidavit on or before next date of hearing.

List the matter on 24<sup>th</sup> February, 2021.

— Sd —

(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

— Sd —

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)